

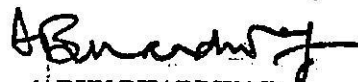
HIGH COURT OF DELHI : NEW DELHI

No. 166 /Rules/DHC

Dated : 05/01/2026

CIRCULAR

Copy of Notification No. 116/Rules/DHC dated 19.12.2025 as published in Delhi Gazette Extraordinary, Part II, Section I, No. 56 (NCTD No. 385) dated 19.12.2025 regarding amendment in the First Schedule of the Code of Civil Procedure, 1908 is hereby circulated for information.

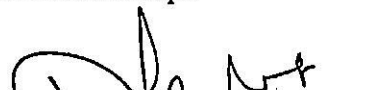

(ARUN BHARDWAJ)
REGISTRAR GENERAL

Endst. No. 02-29 /Rules/DHC/2026

Dated: 05/01/2026

Copy forwarded for information and necessary action to:-

1. The Principal District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.
2. The Principal District & Sessions Judge, North-West District, Rohini Courts, Delhi.
3. The Principal District & Sessions Judge, South District, Saket Courts, New Delhi.
4. The Principal District & Sessions Judge, South-West District, Dwarka Courts, New Delhi.
5. The Principal District & Sessions Judge, North District, Rohini Courts, Delhi.
6. The Principal District & Sessions Judge, South-East District, Saket Courts, New Delhi.
7. The Principal District & Sessions Judge, East District, Karkardooma Courts, Delhi.
8. The Principal District & Sessions Judge, New Delhi District, Patiala House Courts, New Delhi.
9. The Principal District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.
10. The Principal District & Sessions Judge, North-East District, Karkardooma Courts, Delhi.
11. The Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi
12. The Principal District & Sessions Judge-cum-Special Judge, CBI (PC Act), Rouse Avenue District Court Complex, New Delhi
13. The Principal Judge, Family Courts (HQ), Dwarka Courts Complex, Dwarka, New Delhi.
14. The Principal Secretary (Law, Justice & LA), Govt. of N.C.T. of Delhi, Delhi Secretariat, I.P. Estate, New Delhi.
15. The Secretary, Bar Council of India, 21, Rouse Avenue Institutional Area, New Delhi - 110002.
16. The Secretary, Bar Council of Delhi, 2/6, Siri Fort Institutional Area, Khel Gaon Marg, New Delhi - 110049.
17. The President/Secretary, Delhi High Court Bar Association, Delhi High Court, New Delhi.
18. The President/Secretary, Bar Association, Tis Hazari Courts/Patiala House Courts/ Karkardooma Courts/ Rohini Courts/Dwarka Courts/Saket Court Complex/Rouse Avenue Court Complex
19. The Member Secretary, Delhi State Legal Service Authority, Rouse Avenue Courts Complex, New Delhi with the request to forward a copy of the Notification/Practice Directions/Circular to the Secretaries of all the eleven District Legal Services Authorities.
20. The Secretary, Delhi High Court Legal Services Committee.
21. The Chairman, District Court Website Committee, Tis Hazari, Delhi for uploading the Notification/Practice Directions/Circular on the website of Delhi District Court.
22. Registrar-cum-Secretary to Hon'ble the Chief Justice.
23. All Registrars/OSDs/Joint Registrars (Judl) with the request to circular the same in their respective branches/office.
24. Joint Registrar-cum-P.A. to Registrar General, Delhi High Court.
25. Joint Director (IT) with the request to upload the Notification/Practice Directions/Circular on the Intranet of this Court.
26. Librarian, Delhi High Court.
27. Private Secretaries/Court Masters to Hon'ble Judges for kind perusal of Their Lordships.
28. Guard File.


(NAVJEET BUDHIRAJA)
JOINT REGISTRAR (RULES)

HIGH COURT OF DELHI: NEW DELHI

NOTIFICATION

No. 116/Rules/DHC

Dated: 19.12.2025

In exercise of the powers conferred by Section 122 of Code of Civil Procedure, 1908 and all other powers enabling it in this behalf, the High Court of Delhi, with the prior approval of the Government of India, hereby makes the following amendment in the First Schedule of the Code of Civil Procedure, 1908 :-

“Order XV-A titled “Striking Off Defence in a Suit by a Lessor”, introduced in Code of Civil Procedure, 1908 vide Notification No. 324/Rules/DHC dated 12.11.2008, shall be re-numbered as Order VIII-A and placed after the existing Order VIII titled “Written Statement, Set-off and Counter-claim.”

NOTE: THIS AMENDMENT SHALL COME INTO FORCE WITHIN THE LOCAL LIMITS OF THE JURISDICTION OF THE HIGH COURT OF DELHI IMMEDIATELY ON THE DATE OF ITS PUBLICATION IN THE DELHI GAZETTE.

BY ORDER OF THE COURT
Sd/-
(ARUN BHARDWAJ)
REGISTRAR GENERAL